

- (b) if so, the details thereof;
- (c) whether any survey has been conducted in this regard; and
- (d) if so, the details thereof?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (d) With the aim of development/ redevelopment of Parliament building to cater to the present and future requirements, including providing independent office chambers to the Members of Parliament, a consultant firm has been engaged by Central Public Works Department (CPWD) for comprehensive Architectural and Engineering Planning, Designing and Supervision. Survey of the area is part of this consultancy. Consultations with all stakeholders including architects, conservationists and historians is part of the process of preparing the Master Plan for Development/ Redevelopment.

Houses provided under PMAY

†418. MS. SAROJ PANDEY: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

- (a) the Total number of houses to be provided to the urban poor throughout the country under Pradhan Mantri Awas Yojana (Urban) (PMAY(U));
- (b) whether there is a timeline fixed for the same and if so, the details thereof; and
- (c) the place-wise details of the number of houses allotted to the urban poor, under this scheme till date and the Total expenditure incurred on the same till date?

THE MINISTER OF STATE OF THE MINISTRY OF HOUSING AND URBAN AFFAIRS (SHRI HARDEEP SINGH PURI): (a) to (c) In pursuance of the Government's vision of "Housing for All" by 2022, the Ministry of Housing and Urban Affairs is implementing Pradhan Mantri Awas Yojana (Urban) [PMAY(U)] since 25.06.2015 for addressing the housing requirement of the people belonging to Economically Weaker Section (EWS), Lower Income Group (LIG) and Middle Income Group (MIG) categories in urban areas. States/Union Territories (UTs) have undertaken demand survey under the Scheme for assessing actual demand of housing. The validated demand reported by States/UTs so far is around 112 lakhs. Based on the project proposals received

so far from the States/UTs, Central Assistance of ₹ 1,45,949 crore has been sanctioned for construction of 93,00,949 houses which includes ₹ 1,39,428 crore for construction of 90,25,267 houses for the beneficiaries belonging to EWS/LIG categories, under the Scheme. Out of TOTAL approved Central Assistance, ₹ 57,896 crore have been released to the States/UTs including ₹ 51,375 crore for EWS/LIG. Further, States/UTs have also been requested to get the project proposals for all their remaining demand of houses sanctioned by March, 2020 so that construction of all houses may progressively be completed by 2022.

State/UT-wise details of houses and Central Assistance approved so far under the scheme is given in following Statement.

Statement

*State/UT-wise details of houses and Central Assistance approved
along with Central Assistance released so far under PMAY(U)
for beneficiaries belonging to EWS/LIG categories*

Sl. No.	State/UT	Houses Sanctioned	Total Central Assistance Approved (₹ in crore)	Central Assistance Released (₹ in crore)
1	2	3	4	5
1.	Andaman and Nicobar Islands (UT)	612	9.18	0.28
2.	Andhra Pradesh	13,66,201	20,571.09	6,687.33
3.	Arunachal Pradesh	7, 229	162.79	105.23
4.	Assam	96,617	1,452.11	501.74
5.	Bihar	3,00,362	4,658.61	1,488.33
6.	Chandigarh (UT)	112	2.53	2.53
7.	Chhattisgarh	2,51,832	3,777.45	1,290.95

1	2	3	4	5
8.	Dadra and Nagar Haveli (UT)	4,617	82.11	53.63
9.	Daman and Diu (UT)	1, 161	21.32	15.93
10.	Delhi (UT)	7, 877	188.63	188.63
11.	Goa	374	8.53	7.99
12.	Gujarat	5,68,205	9, 774.33	5,988.79
13.	Haryana	2,58,892	4, 092.04	590.26
14.	Himachal Pradesh	9,710	170.54	62.83
15.	Jammu and Kashmir (UT)	45,871	690.80	171.80
16.	Jharkhand	1,94,625	2, 896.02	1,472.42
17.	Karnataka	5,69,242	8, 909.09	2,740.54
18.	Kerala	1,23,328	1, 934.01	1,060.94
19.	Ladakh (UT)	1,763	36.62	17.22
20.	Lakshadweep (UT)	-	-	-
21.	Madhya Pradesh	7,43,359	11, 516.51	6,116.68
22.	Maharashtra	10,87,642	16, 403.46	3,940.82
23.	Manipur	42,811	642.46	236.75
24.	Meghalaya	4,656	70.18	6.28
25.	Mizoram	30,247	463.44	115.15
26.	Nagaland	31,991	505.78	151.79
27.	Odisha	1,40,808	2, 201.76	942.22
28.	Puducherry (UT)	13,147	198.67	70.99
29.	Punjab	74,956	1,138.50	331.44

1	2	3	4	5
30.	Rajasthan	1,86,953	3,056.51	972.60
31.	Sikkim	530	8.06	3.19
32.	Tamil Nadu	7,17,930	10,953.06	3,717.28
33.	Telangana	1,97,532	3,044.34	1,389.54
34.	Tripura	80,235	1,238.88	627.72
35.	Uttar Pradesh	14,27,838	21,783.57	7,228.95
36.	Uttarakhand	36,038	651.79	305.05
37.	West Bengal	3,99,964	6,113.42	2,771.45
TOTAL*		90,25,267	1,39,428	51,375

*Excluding additional 30,963 CLSS EWS houses and interest subvention subsidy of ₹1,119 crore of sanctioned recently.

Land exemptions under ULC Act

419. SHRI KUMAR KETKAR: Will the Minister of HOUSING AND URBAN AFFAIRS be pleased to state:

(a) steps taken for equal distribution of lands exempted under section 20 of The Urban Land (Ceiling and Regulation) Act, 1976 (ULC Act) exclusively for industrial purpose;

(b) list of land exempted under section 20 granted to land holders to retain excess land beyond permissible limit for industrial purpose only after introduction of ULC Act, 1976;

(c) how many of them closed their industries and continue to hold land and have developed the lands;

(d) why these lands are not being acquired by State to be utilised for rehabilitation of retrenched workers; and

(e) why no formula is being worked out similar for textile lands?